

25

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 302/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Manan Bharat Shah  
V/s.  
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Dharmesh G. Shah		Resp. No-6	D. G. Shah
3.	PAVAN S. GODI AWALA	ADVOCATE	ORIGINAL PETITIONER	M. Godiawala
	for SATYEN ISRANI			

**ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dharmesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**